GOVERNMENT OF NCT OF DELHI DELHI DISASTER MANAGEMENT AUTHORITY

No. F.2/07/2020/S.I/part file/ 22 6

Dated: 12.06.2020

Order

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, Hon'ble Lt. Governor / Chairperson, DDMA vide his communication dated 10.06.2020 (copy enclosed) has directed that there is a need to facilitate the people in obtaining correct and timely information with respect to the availability of beds, rooms / beds charges at all major Hospitals / Clinics / Nursing Homes of Delhi and also to increase the transparency in Health Management System in Delhi;

Now therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD hereby directs as under:-

- All major Hospitals / Clinics / Nursing Homes of Delhi shall display the availability of beds, (both COVID & non-COVID, wherever applicable), along with charges including for rooms / beds and details of contact persons for admission on LED Boards in large letters outside their establishments, at the entry point itself.
- ii. Health & Family Welfare Department, GNCT of Delhi shall ensure that data displayed on LED Boards by such Hospitals / Clinics / Nursing Homes is reconciled with the data available on Government App / Portal.
- iii. The jurisdictional Sub Divisional Magistrate / Executive Magistrate shall conduct periodic surprise checks of these Hospitals / Clinics / Nursing Homes and shall ensure that correct data is displayed by Hospitals / Clinics / Nursing Homes and no eligible / genuine patient is denied admission or overcharged. All SDMs / Executive Magistrates shall submit their inspection reports in the attached proforma through their District Magistrates to Pr. Secretary, H&FW, GNCTD.

Pr. Secretary, H&FW, GNCTD shall immediately bring this order into the knowledge of all major Hospitals / Clinics / Nursing Homes of Delhi, and shall also ensure the compliance of aforesaid directions, in letter & spirit. Further, in case of any non-compliance of aforesaid directions, Pr. Secretary, H&FW, GNCTD shall take strict action against Hospitals / Clinics / Nursing Homes concerned under relevant provision of laws including Disaster Management Act 2005, Epidemic Act 1897, IPC etc.

(Vijay Dev) Chief Secretary, Delhi

Copy for compliance to:

- 1. Pr. Secretary (Health & Family Welfare), GNCT of Delhi.
- 2. All District Magistrates of Delhi.
- 3. All SDMs / Executive Magistrates through their District Magistrates.
- All major Hospitals / Clinics / Nursing Homes through H&FW Department, GNCT of Delhi.

Copy for kind information to:-

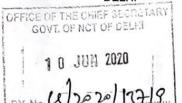
- 1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
- 2. Addl. Secretary to Hon'ble Chief Minister, GNCTD.
- 3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
- 4. Secretary to Hon'ble Minister of Health, GNCTD.
- 5. Secretary to Hon'ble Minister of Revenue, GNCTD.
- 6. Secretary to Hon'ble Minister of Labour, GNCTD.
- 7. Secretary to Hon'ble Minister of Social Welfare, GNCTD.
- 8. Secretary to Hon'ble Minister of Food & Supply, GNCTD.
- 9. Addl. Chief Secretary (Home), Delhi.
- 10. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD.
- 11. All members of State Executive Committee, DDMA, GNCTD.
- 12. Director, DGHS, GNCTD.
- 13. Director (DIP), GNCTD.
- System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – ddma.delhigovt.nic.in.
- 15. Guard file.

Action Taken Report/Details in r/o "Display on LED Boards"

Name of District:

S. No.	Name of Hospital/Clinic/ Nursing Home	Name and Number of contact person for admission	LED Board displayed with all details (Yes/No)	No. of available beds		Charges per day (including room)			
				COVID	Non- COVID	Ordinary beds without O ₂	Ordinary beds with O ₂	ICU beds	Beds with ventilator

उपराज्यपाल दिल्ली LIEUTENANT GOVERNOR DELHI





Urgent Covid-19 Matter

राज निवास दिल्ली-११००५४ **RAJ NIWAS DELHI-110054**

OFFICE OF THE CHAIRPERSON, DELHI DISASTER MANAGEMENT AUTHORITY

No. 49(1)/RN-20/49/177-84

Dated: 10th June 2020

In order to increase transparency and to facilitate public, all major Hospitals/ Clinics/ Nursing Homes of Delhi should be directed to display on LED Boards in large letters outside their establishments, at the entry point itself, the availability of beds, (both COVID & non-COVID, wherever applicable), alongwith charges including for rooms/ beds and details of contact persons for admission.

- 2. Health Department may kindly also be advised to ensure that data displayed on these LED boards is reconciled with the data available on the Government App/ Portal.
- 3. Further, periodic surprise checks may also be conducted by the officers deputed by Delhi Disaster Management Authority to ensure that correct data is displayed by Hospitals/ Clinics/ Nursing Homes concerned and no eligible/ genuine patient is denied admission or overcharged.

4. An action taken report may be sent urgently.

R Secy (H&FW) CEO (DDMA)

So to CS Chief Secretary, Delhi

Ungent action in compliance Chairperson, DDMA

of the orders of Chair, DDMA

be evered by delay

L ATR be orderited OM Page 1 of 2

(Anil Baijal)

Urgent Covid-19 Matter

Copy to:

- Hon'ble Chief Minister, Delhi. 1.
- Hon'ble Minister (Revenue), GNCTD. 2.
- ACS/ Pr. Secretary (Home), GNCTD. Commissioner of Police, Delhi. 3.
- 4.
- General Officer Commanding (HQ), Delhi Cantt. Area, New Delhi. 5.
- Joint Secretary (Disaster Management), MHA, New Delhi. Director (Local Bodies), UD Department, GNCTD. 6.
- 7.
- Principal Secretary (Revenue), GNCTD. 8.